

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO.1975**

TO BE ANSWERED ON THE 15th DECEMBER, 2021/ AGRAHAYANA 24, 1943 (SAKA)

NATIONAL DISASTER RESPONSE FUND

1975. SHRI M.V. SHREYAMS KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the criteria on which relief funds are disbursed to the States under the National Disaster Response Fund (NDRF);

(b) whether there is any procedure by which States can appeal the quantum of funds released, if the same is insufficient for relief efforts;

(c) if so, the details of the same, and if not, the reasons therefor; and

(d) the details of funds disbursed under NDRF in Kerala from 2018 till date, year-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): The primary responsibility for disaster management rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural disasters from the State Disaster Response Fund (SDRF), already placed at their disposal, in accordance with Government of India's approved items and norms. In order to supplement the efforts of the State, additional financial assistance is extended from the National Disaster Response Fund (NDRF), in case of disaster of 'severe nature', in accordance with the established procedure. The entire exercise requires adhering to the established procedure envisaged in the SDRF/ NDRF guidelines.

The allocation of SDRF to States is based on the recommendations of successive Finance Commissions, set up under Article 280 of the Constitution, from time-to-time. Further, the disbursal of assistance is governed by the Guidelines and Items and Norms of assistance from SDRF and NDRF, which are framed in consultation with all Stakeholders, including States and which are available on Ministry of Home Affairs website at https://ndmindia.mha.gov.in/images/NDRFSDRF_06042017.pdf and <https://ndmindia.mha.gov.in/images/pdf/SDRF-NDRFNorms-dated8april 2015.pdf>, respectively.

As per the laid down procedure, a three-tier system is followed for calculation of the additional financial assistance from the NDRF. Firstly, an on-the-spot assessment is made by an Inter-Ministerial Central Team (IMCT), comprising of representatives of sectoral Ministries/ Departments, along with officials of the State concerned. The report of the IMCT is then considered by the Sub-Committee of National Executive Committee (SC-NEC) chaired by the Union Home Secretary and consisting of representatives of various Ministries concerned. Subsequently, the recommendations of SC-NEC are considered and approved by the High Level Committee (HLC) chaired by the Hon'ble Union Home Minister and consisting of the Union Finance Minister, Union Agriculture

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Minister and Vice-Chairman, NITI Aayog, as Members. Funds are released from the NDRF after approval of the HLC.

(d): Details of funds released from the SDRF and the NDRF to the State of Kerala during the Financial Years 2018-19 to 2021-22 (as on 09.12.2021) are given hereunder:-

(Rs. in crores)

Release of Central Share of SDRF				Release of funds from NDRF			
2018-19	2019-20	2020-21	2021-22	2018-19	2019-20	2020-21	2021-22
192.60	136.65	314.00*	251.20	2,904.85	--	--	--

***It includes 20% amount earmarked for State Disaster Mitigation Fund (SDMF).**
